

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-415(ND)/2018**

**In the matter of:**

Agarwal Sanitations

....**Applicant**

Vs.

M/s. Proview Infra. Pvt. Ltd.

....**Respondent**

**Under Section: 9 of IBC, 2016.**

**Order delivered on 20.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. B. Patnaik, Adv.

For the Respondent :

**ORDER**

Learned counsel for the applicant states that matter is fixed for hearing ex parte but in order to comply the order dated 09.08.2018 seeks an adjournment to file form No. 2. Adjourned to 28.08.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

